

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:667  
ANSWERED ON:26.02.2015  
RESERVATION FOR WOMEN  
Pala Shri Vincent H

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether all the States have been adhering to constitutional provision of reservation for women in Panchayati Raj Institutions (PRIs) to the extent of 33%;
- (b) if so, the details thereof;
- (c) if not, the details thereof indicating the reasons for non-compliance of constitutional mandate in some of the States; and
- (d) the latest status of proposal to enhance reservation to the extent of 50% in PRIs?

**Answer**

MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI NIHAL CHAND)

- (a) to (c): As per provisions of Article 243(D) of the Constitution, not less than one third of the total number of seats and offices of chair- persons in Panchayats are reserved for women. States have made provisions in their Panchayati Raj Acts as per the constitutional provisions and several States have reserved 50% seats and offices of chairpersons for women.
- (d) The Bill for enhancing the reservation of the women in Panchayats to as near as may be one half had lapsed with the dissolution of the Fifteenth Lok Sabha. However, the Ministry has taken steps to introduce a Bill for amending the Constitution to enhance the reservation of women in Panchayats to one half.